

victim approaches these people, they start creating problems for him. At the same time, victim is also misbehaved and scolded by these people. The objectives, for which the Commission was set-up, has so far not been fulfilled. Now it has become an institution wherein money is extorted from the victims of Harijan Tribals through illegal means. It is helping these who are against the victims. These days everybody is talking of Scheduled Caste and Scheduled Tribes. Every political party talks of it. But instead of doing all this we should develop a new thinking about this commission as to why and with what objectives this commission was set-up? Crores of rupees are being spend on it. Therefore I request you to get this matter probed by CBI only then it can be ascertained as to how many applications are pending and have many disposed of. Only then it can be ascertained as to how this commission is functioning.

DR. SATYANARAYAN JATIA (Ujjain) : Mr. Chairmen Sir, just now we saw the Members getting agitated over the issue of Delhi Rent Act. In Madhya Pradesh also situation has become very uncomfortable due to the imposition of Body Tax and Mandi Tax. It has affected everybody including agriculture, industry, commerce, commercial enterprises etc. It is a great setback to these fields. The same 'Band' has been organised by people in Madhya Pradesh also to protest the imposition of above taxes. Farmers are the worst suffering lots. Proper and adequate arrangements have not been made there for purchase of their foodgrains and agro products which has caused resentment among the farmers. Therefore I request the Central Government to direct the State Government to remove the anomalies in the said taxation. BJP has also organised a 'Band' on 15th to protest against the new taxation. And, therefore, in view of the prevailing situation in Madhya Pradesh, the Central Government should intervene in the matter to get the anomalies removed, they should give necessary direction to the State Government.

[English]

SHRI T. GOVINDAN (Kasargoda) : Sir, I would like to draw the attention of the Government of India and the CAG of India towards the on-going strike of the entire staff of the AG's Office in Kerala.

There are 3,500 persons including the supervisory staff and the entire staff is on strike. The reason for the strike is to reduce the stagnation in all the cadres. On April 28th, the Association of the employees asked the CAG to intervene in this matter. But neither the CAG nor did the

Finance Minister intervene in this matter. The strike is seriously affecting all the Departments of the Kerala Government.

In the context, I request the Government of India and specially the Finance Minister and the CAG of India to intervene in this matter and resolve the strike immediately.

I just inform the House about the important demand of the association which are as follow :

1. Order promotion in all cadres including supervisory staff.
2. To restore SOG examination.
3. To introduce ratio of 80:20 instead of 70:30 as recommended by the Parmeshwar Committee, between accountants and clerk.
4. Restore the audit parties and audit dates, reduction in the name of audit planning.
5. Restore the leave chain about 10 per cent.
6. Fill up the vacancies arising out of death, retirement and promotion.

Thank you, Sir.

SHRI DWARAKA NATH DAS (Karimganj) : Sir, the LPG distributorship and the retail outlet, i.e., petrol pumps are not being allotted to SC ST educated youth particularly in the reserved constituencies. Although discussion were held on several occasions in this regard in Parliament. In my constituency, Karimganj (SC) Assam, comprising two districts - Karimganj and Hailakandi - there are five LPG distributorships and eight retail outlets, i.e., petrol pumps but none of them belongs to SCST except one. I do not follow the industry policy on the 100 point roster maintained by the oil industry showing total disregard to parliamentary discussions and ignoring the rightful claim of SCST of having LPG distributorship and retail outlets, specially in the reserved constituencies.

I, therefore, suggest that the Ministry of Petroleum and Natural Gas, the Government of India, should allot such agencies to SCST educated youth in the rate of 25 per cent in the general constituencies and 50 per cent in the reserved constituencies.

[Translation]

SHRI VIRENDRA KUMAR SINGH (Aurangabad) : Mr. Chairman, Sir, I through you, want to draw the attention

[Shri Dwaraka Nath Das]

of the Government towards the drinking water problem is my constituency. I have been elected to Lok Sabha from Aurangabad constituency in Bihar. Though, whole of Bihar is faced with drinking water problem but in my constituency, the situation which was there before 1966, has arisen again this year. In my constituency, the water level has gone down to the extreme low level. Resultantly all the handpumps, ponds, well etc. have dried which has created severe drinking water problem. People are not taking their bath upto 15 days as the water is not available. In case they have to take their bath, at all, they first sit on some water away and filter the water, only then they take their bath with that filtered water. Such a situation has arisen only due to the heavy down fall in the water level. Though the Government have introduced prompt water supply scheme for rural areas but no work is being undertaken under this scheme. I, through you, request the Government to install at least one handpump in every village in my constituency so that water is made available to the people of my constituency. It is very necessary to make adequate arrangements to tide over the present drinking water problem. Today people are forced to use unhygienic and contaminated water available only in pits and wells. They filter it and drink it. I want the Government to pay their immediate attention towards this problem.

DR. VALLABH BHAI KATHIRIA (Rajkot) : Mr. Chairman, Sir, today after a long gap I have got an opportunity to speak. I am going to raise a very important matter which pertains to the State of Gujarat. In Tapti High Gas area of Gujarat, every day nearly 45-50 lakh cubic meter gas is being produced. Earlier it was decided that only 30 lakh cubic meter gas would be produced daily which was on based on the installed capacity of the plant but today we are producing daily 15 to 20 lakh cubic meter gas in excess. During the tenure of late Shri Rajeev Gandhi, it was decided that from the up coming Pipawav power gas project in Gujarat, a high quantity of gas would be supplied to the state.

But, Mr. Chairman, Sir, so far nothing has been done in that regard. Gujarat is faced with acute power shortage. Currently 48 hundred MW electricity is being generated in Gujarat wherever the requirement is to the tune of 62 hundred MW per day. Our second Pipawav Power Project is undergoing construction at a distance of 5-10 km. from Tapti Gas High area the additional quantity of gas produced is not being given to the Pipawav Power project which is very close to the Tapti Gas High area as the same is being

diverted to the Northern India. I, through you, request the Government to ensure that the additional quantity of gas being produced in Tapti High is given to the Pipawav Power Project and the same is not diverted somewhere else.

[English]

SHRI BADAL CHOUDHURY (Tripura West) : Sir, Tripura was earlier a princely tribal State. It is surrounded by Bangladesh on three sides. Because of the heavy infiltration from the erstwhile East Pakistan and now Bangladesh, the majority tribal people have now become minority. The infiltration from Bangladesh is still going on. It is increasing day by day.

Moreover, Tripura is being used by the extremists in the northeast as a corridor for smuggling arms, ammunitions etc. from Thailand via Myanmar and Bangladesh. The ISI, Pakistani Intelligence Agency, is very active in this region. Recently, the ISI had stepped up their activities in the whole region. The State Government of Tripura has repeatedly requested the Central Government to construct border fencing along Tripura-Bangladesh border, to increase the Border Security Force and to construct border roads.

In the Standing Committee on Home Affairs, the Home Secretary Shri K. Padmanabhaiah categorically stated that the Home Ministry is in favour of construction of border fencing along the Tripura-Bangladesh border. They have submitted a project to the Finance Ministry. But they are not able to get it approved by the Finance Ministry.

I would call upon the Government of India to take steps to stop insurgent activities in the region. It is essential to have the work of border fencing taken up immediately. The Finance Ministry should immediately sanction the project, so that the work can be started.

[Translation]

PROF. RASA SINGH RAWAT (Ajmer) : Mr. Chairman, Sir, I would like to raise an important issue through you. The scam to the tune of Rs. 150 crs. in The Bank of Rajasthan Limited – a private sector bank is being published in the newspaper for the last many days.

Sir, The Bank of Rajasthan Limited was established in 1943. At present, this bank has extended loan worth Rs. 1650 crore and it has Rs. 3000 crore as deposits. More than Fifth percent shares of this bank were purchased by an industrialist Shri Kashav Bangar and his father Shri Srinivas Bangar in 1992. After claiming ownership right of